

Goa Administrative Tribunal (Appointment, Conditions Of Service Of President And Additional President) Rules, 2010

CONTENTS

1. Short Title And Commencement

2 . <u>Qualifications For Appointment Of President Or Additional</u> <u>President</u>

3. <u>Selection Of President Or Additional President</u>

4. <u>Term Of Office Of President And Additional President</u>

5. <u>Repeal And Saving</u>

Goa Administrative Tribunal (Appointment, Conditions Of Service Of President And Additional President) Rules, 2010

In exercise of the powers conferred by Section 13 read with subsection (3) of section 3 of the Goa Administrative Tribunal Act, 1965 (Act No. 6 of 1965), Government of Goa hereby makes the following rules, namely:-

1. Short Title And Commencement :-

(1) These rules may be called the Goa Administrative Tribunal (Appointment, Conditions of Service of President and Additional President) Rules, 2010.

(2) They shall come into force at once.

2. Qualifications For Appointment Of President Or Additional President :-

The President or the Additional President, as the case be, shall be a person who is,-

(a) a judicial officer of seven years standing; or

(b) an advocate of not less than seven years standing, having knowledge of Konkani, knowledge of Marathi being desirable; or

(c) holding a superior post not lower than that of Joint Secretary in the Law Department of Government of Goa, for not less than three years: Provided that the appointee under clause (a) shall be appointed on deputation from the Goa Judicial Service and shall be governed by the service conditions applicable to the Goa Judicial Service:

Provided further that the appointees under clauses (b) or (c) shall

not be less than 40 years of age, who shall be on probation for a period of two years and shall be governed by the service conditions as applicable to Group "A" officer of the Government of Goa and shall carry a pay scale and allowances as admissible to the District Judge from time to time.

3. Selection Of President Or Additional President :-

The President or the Additional President, as the case may be, shall be selected by a Committee consisting of the following:-

(i) The sitting Judge or retired Judge of the High Court, as may be nominated by the Chief Justice of the High Court exercising jurisdiction over the State of Goa -Chairperson.

(ii) Chief Secretary to the Government of Goa -Member.

(iii) Law Secretary to the Government of Goa -Member.

4. Term Of Office Of President And Additional President :-

The President and the Additional President shall hold office until they attain the age of sixty five years.

5. Repeal And Saving :-

(1) The Goa Administrative Tribunal Rules, 1966, are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the rules so repealed shall, unless such thing or action is inconsistent with the provisions with these rules, be deemed to have been done or taken under the corresponding provisions of these rules.